

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 497/MP/2024 along with IA No.104/2024

- Subject : Petition under Section 79 (1)(c) and (f) of the Electricity Act, 2003 read with applicable provisions of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter- State Transmission System) Regulations, 2022 and Central Electricity Regulatory Commission (Grant of Connectivity, Long- Term Access and Medium-term Open Access in Inter-State Transmission and Related Matters) Regulations, 2009.
- Petitioner : THDC India Limited (THDCIL)
- Respondents : Uttar Pradesh Power Transmission Corp. Ltd. (UPPTCL) and Ors.
- Date of Hearing : **11.2.2025**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Parties Present : Ms. Swapna Seshadri, Advocate, THDCIL
Ms. Sneha Singh, Advocate, THDCIL
Shri Mohit Mudgal, Advocate, UPPTCL
Shri Sachin Dubey, Advocate, UPPTCL
Shri Mohit Jain, Advocate, UPPTCL
Shri Shubham Arya, Advocate, CTUIL
Ms. Reeha Singh, Advocate, CTUIL
Ms. Tanya Singh, Advocate, CTUIL
Shri Harshvardhan Singh, Advocate, CTUIL
Shri Gaurav Malviya, NRLDC
Shri Alok Mishra, NRLDC
Shri A Yadav, NRLDC

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that Unit 1 of the Petitioner's Khurja STPP had achieved the commercial operation w.e.f. 00:00 Hrs. of 26.1.2025, and presently, the entire power from the said Unit (660 MW) is being evacuated in terms of the interim arrangement put in place by the Commission vide Record of Proceedings for the hearing dated 13.1.2025. Learned counsel further submitted that the Respondent, UPPTCL, in its affidavit dated 26.12.2024, had indicated that the LILO of Aligarh – Shamli line at Khurja STPP ('the LILO') would be ready by 20.1.2025. However, the said LILO is yet to be commissioned, and therefore, the interim arrangement as put in place by the Commission may be extended till the said LILO is commissioned.

2. Learned counsel for the Respondent, UPPTCL, submitted that the construction work of the LILO has already been completed. However, it is yet to be commissioned as the application for the requisite transmission licence is presently pending before the UPERC.
3. Learned counsel for the Respondent, CTUIL, submitted that in its compliance affidavit dated 6.2.2025, CTUIL has already indicated that the connectivity of 465.6 MW granted to the Petitioner has been made effective w.e.f. 30.4.2024.
4. Considering the submissions made by the learned counsel for the parties, the Commission extended the temporary arrangement for permitting the scheduling of power of the Petitioner's Khurja STPP Unit 1 under the T-GNA, as detailed in paragraphs 6(c) and (d) of the Record of Proceedings for the hearing dated 13.12.2024 till **25.3.2025**.
5. UPPCL was directed to coordinate with UPPTCL to expedite the commissioning of the LILO of the Aligarh-Shamli line at Khurja STPP and also to file the current status of LILO of Aligarh-Shamli line at Khurja STPP and the expected date of commissioning.
6. The Petition will be listed for the hearing on **25.3.2025**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)